

Appointment of rent controllers in Delhi

686. SHRIMATI LAKSHMI KUMARI CHUNDAWAT : Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that Government have made any special arrangements or appointed any additional Rent Controllers in Delhi for quick disposal of the cases of the Government employees seeking possession of their own houses under Section 14-A of the Delhi Rent Control (Amendment) Ordinance 1975, with a view to enabling them to vacate Government accommodation in compliance with recent Government orders;

(b) if so, the details in this regard; and

(c) whether any cases under the new law have so far been disposed of and possession secured to the Government employees concerned, if so, the number of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) :

(a) and (b) No, Sir.

(c) Two.

Rules made under the Delhi rent control (Amendment) Ordinance, 1975

687. SHRI MAHENDRA BAHADUR SINGH : Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that the Central Government employees in occupation of Government accommodation and having their own houses at the place of duty have been absolved of the necessity of serving their tenants with notice for termination of tenancy for their homes under Section 14-A of the Delhi Rent Control (Amendment) Ordinance 1975;

(b) whether any other modifications have been made in the procedure and any rules framed under the ordinance to enable Government employees to secure possession of their own houses enabling

them to vacate Government accommodation; and

(c) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) : (a) Under Section 14A of the ordinance in respect of a person who is required by general or special order of the Government accommodation allotted to him or in default, to incur certain obligations, a right to recover immediately possession of the premises let out by him accrues to him.

(b) and (c) No, Sir.

Assistance to Colleges

688. SHRI NIRIPATI RANJAN CHOUDHURY : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether it is a fact that the University Grants Commission has formulated a scheme to give assistance to those colleges which are having more than 400 students on their rolls;

(b) if so, the details thereof; and

(c) the amount earmarked for the purpose during 1976-77?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) :

(a) to (c) A statement is attached.

Statement

The University Grants Commission provides assistance to Arts, Science and Commerce colleges affiliated to universities and brought under section 2(f) of the U.G.C. Act for their development subject to availability of funds. The assistance from the Commission during the Fifth Plan period would primarily be to